



महाराष्ट्र शासन राजपत्र

असाधारण
प्राधिकृत प्रकाशन

बुधवार, मार्च १४, २००७/फाल्गुन २३, शके १९२८

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra State Enterprises (Restructuring and Other Special Provisions) (Repeal) Bill, 2007 (L. A. Bill No. XII of 2007), introduced in the Maharashtra Legislative Assembly on the 14th March 2007, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

L. A. BILL No. XII OF 2007.

A BILL

to provide for repeal of the Maharashtra State Enterprises (Restructuring and Other Special Provisions) Act, 2000 and for certain matters incidental thereto.

WHEREAS it is considered expedient to repeal the Maharashtra State Enterprises (Restructuring and Other Special Provisions) Act, 2000, and to provide for certain matters incidental thereto; it is hereby enacted in the Fifty-eighth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra State Enterprises (Restructuring and Other Special Provisions) (Repeal) Act, 2007. Short title.

(८४)

- Repeal of
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XXXIII
of
2001
and
saving.
- 2. (1)** The Maharashtra State Enterprises (Restructuring and Other Special Provisions) Act, 2000, is hereby repealed.
- (2) Notwithstanding such repeal, all proceedings relating to any order made or purported to be made under the Maharashtra State Enterprises (Restructuring and Other Special Provisions) Act, 2000, pending immediately before the commencement of this Act, before any court, tribunal or other authority shall abate.
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STATEMENT OF OBJECTS AND REASONS.

On noticing that the operational and financial viability of several State Enterprises, established over the years for assisting the achievement of the objectives of the welfare State, has deteriorated progressively, the Government of Maharashtra has enacted the Maharashtra State Enterprises (Restructuring and Other Special Provisions) Act, 2000 (Mah. XXXIII of 2001) for making available the services of an expert body to provide mandatory advice and assistance to the Government as well as to such State Enterprises with a view to enabling such State Enterprises to observe strict financial discipline and revive or to reorganise and restructure themselves to become financially viable and operationally sound.

2. The experience so far gained in implementing the provisions of the said Act has revealed that the Act has failed to achieve the desired results. The Government, therefore, considers it expedient to restore the position prevailing prior to the enactment of the Maharashtra State Enterprises (Restructuring and Other Special Provisions) Act, 2000 by repealing the said Act.

3. The Bill is intended to achieve the above objectives.

Mumbai,

Dated the 12th March 2007.

JAYANT PATIL,

Minister for Finance.